

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No110
CP(IB)/198(AHM)2021

Order under Section 9 IBC

IN THE MATTER OF:

Ms.Bhumisha Shah Sole Proprietor of Candida Bio Aqua SolutionsApplicant

V/sRespondent
West Coast Frozen Foods Pvt Ltd

Order delivered on ..25/03/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant :
For the Respondent : Mr. Jay Kansara i/b.Wadia Ghandy, Adv.

ORDER

None for the Applicant. Learned Counsel for the Corporate Debtor states that this Application is filed on 23.09.2021 for total amount of Rs. 1,21,41,864/- but the principal amount is only Rs. 75,88,665/- which is below threshold, as per amended Section 4 IBC,2016. Learned Counsel for the Corporate Debtor states that as per the invoices, there is no term for the payment of interest, and the principal amount is less than threshold, hence, the Application is not maintainable. As a last chance, we adjourn the matter for hearing the Applicant.

List on 07.04.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**